

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.116 - IA/404(AHM)2022
ITEM No.117 - IA/826(AHM)2021
ITEM No.118 - IA/255(AHM)2022
ITEM No.119 - IA/781(AHM)2022
In
CP(IB) 321 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sintex Prefab & Infra Ltd

.....Respondent

Order delivered on .07/11/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the RP

:Mr. Monaal Davawala, Advocate

For the Applicant

:Mr. D. M. Tanna, Advocate(IA 781 of 2022), Ms. Hirva Dave, Adv. a.w. Mr. Jaimin Dave, Adv.(IA 255 of 2022), Mr. Siddharth Kaushik, Adv (IA 826 of 2021)

For the Resolution Applicant

: Mr. Navin Pahwa, Sr. Counsel a.w. Mr. Jay Kansara, Adv. and Ms. Aaksha Sajnani, Adv

For the Suspended Management

:Mr. Arjun Sheth, Advocate

ORDER

IA/404(AHM)2022

This application is filed for approval of the resolution plan. Learned Senior Counsel, Mr. Navin Pahwa for the Resolution Applicant states that the order dated 10.10.2022 is complied and details are filed today as required. The same has come on record. The other applications are also being heard by the regular Bench.

List before the regular Bench for hearing on 16.11.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**